

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 105
85/252/ND/2020**

IN THE MATTER OF:

Income Tax Officer Ward 20(4), New Delhi

...PETITIONER

Vs.

ROC, Delhi & Ors (M/s. RSKM Traders Pvt. Ltd.)

...RESPONDENT

Section

Under Section 252

Order delivered on 06.01.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :

For the Income Tax Department

**:Mr. Zoheb Hossain, Sr. St.
counsel and Mr. Vivek Gurnani,
Advocate**

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the proxy counsel for the Income Tax Department. The counsel is directed to file affidavit of service in the matter within four weeks, serve notice on the respondents within the said period.

Post the matter to 12.02.2020.

- s d -

**(V.K. Subburaj)
Member (T)**

- s d -

**(P.S.N. Prasad)
Member (J)**